CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH, JABALPUR

Review Application No. 98 of 2004
(In O.A. No. 806 of 2003)

Jabalpur, this the 17th day of December, 2004

Union of India & Ors. ... Applicants

V e r s u s

Shri Balwant Sauda ... Respondent

O R D E R (In Circulation)

By Madan Mohan, Judicial Member -

This review application has been filed to review the order passed by the Tribunal on 13th October, 2004 in OA No. 806/2003.

2. In the present RA, no clerical error or glaring mistake has been pointed out by the applicants. It is the settled legal position that the review proceedings are to be strictly confined to ambit and scope of Order 47 Rule 1 of CPC. In exercise of the jurisdiction under Order 47 Rule 1 of CPC it is not permissible for an erroneous decision to be reheard and corrected. It must be remembered that a review petition has a limited purpose and cannot be allowed to be an appeal in disguise. The Hon'ble Supreme Court in the case of Union of India Vs. Tarit Ranjan Das, 2004 SCC (L&S) 160 held that "Administrative Tribunals Act, 1985 S. 14 - Review - Scope - Tribunal cannot act as an appellate court while reviewing the original order."

3. In view of the foregoing, we do not find any merit in this RA, which is accordingly rejected at the circulation stage itself.

(Madan Mohan)
Judicial Member

(M.P. Singh)
Vice Chairman

"SA"